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O.A.NO.536/06

ORDER DATED 21.7.2006

Heard counsel appearing on both sides.

The applicants seek to file a single O.A. on the ground that they have common grievance and are seeking common relief. In view of this, M.A. 415/2006 is allowed and the applicants are permitted to file single O.A. M.A.415/2006 is disposed of in the afore-stated terms, with no order as to costs.

*mt*  
MEMBER (ADMN.)

*R*  
VICE-CHAIRMAN

Heard counsel appearing on both sides. Learned counsel for the applicant states that order was passed on 2.6.2005 to regularize the service of about 103 multipurpose Khalasis with effect from 1.4.1984 and that of 37 next senior-most multipurpose Khalasis from 1.4.1988. The grievance of the applicants is that in spite of the said order, no action has been taken so far. This proposition has not been disputed by the counsel appearing for the Respondents, who submitted before us that since 140 persons are involved, it is bound to take time.

*R*  
One year has already elapsed from the impugned order dated 2.6.2005 and we are unable to understand as to how much more time the Respondents are required to take in such matters. In our opinion, the matter can be disposed of with direction to Respondents to take action on order dated 2.6.2005 with reference to the applicants and ~~on~~ others who are covered under the said order, within a period of one month from the date of receipt of the order.

The O.A. is disposed of in the afore-stated terms, with no order as to costs.

*R*

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O.A. 536/06

The Respondents shall report compliance to this Tribunal after one month and the matter be listed for that purpose only after 45 days from to-day. Otherwise the O.A. is

disposed of  
MEMBER (ADMN.)

R  
VICE-CHAIRMAN

Copy of Order  
may be given to  
both the counsels

Order dated - 21/09/2006

Mr. S.K. Osho, Ct. Standing  
Counsel for the Railways points out  
that the orders were sent to the  
Respondents on 08/08/2006 and he  
needs some time to report compliance,  
of the order.

The case is posted to  
13/10/2006 to report compliance.

or dt 21.7.06

For compliance  
of order.

Remun

Members (Admn.)  
Order dated 13.10.2006

By filing a memo  
learned Standing Counsel  
has brought to the notice  
of this Tribunal that the  
order dated 21.7.06 has  
already been complied with.

20/1/06  
1. Memo of FI-X'  
regarding  
compliance of orders  
may kindly be seen.

12-X-06  
Beach.

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